

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL PRINCIPAL BENCH**

**Item No. 108**  
**(IB)-281(PB)/2019**

**IN THE MATTER OF:**

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

v.

Ninex Developers Ltd.

.... Respondent

**Under Section 7 of IBC.**

**Order delivered on 15.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant/petitioner: Mr. Sanjay Goswami, Adv.

For the respondent

Mr. Vivek Sinha, Mr. Vivek Malik, Mr. Yash Katak,  
Adv.

**ORDER**

Learned counsel for the respondent states that the reply shall be filed within ten days with a copy in advance to the counsel for the petitioner. Vakalatnama and board resolution of the corporate debtor authorising him to appear may also be filed along with the reply with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 14.03.2019.



**(M. M. KUMAR)**  
**PRESIDENT**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**